

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75549 of 2017

(Arising out of Order-in-Original No 127/PR.COMMR/ST-I/KOL/2016-17 dated 31.12.2016 passed by Commissioner of Service Tax, Kolkata-I)

M/s SRMB Srijan Private Limited

(Formerly, M/s SRMB Srijan Limited)

SRMB House, 7, Khetra Das Lane, Kolkata-700012.

..Appellant

VERSUS

Commissioner of Service Tax, Kolkata-I

180, Shantipally, Rajdanga Main Road,
Kolkata-700107.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri H. S. Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75451/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s SRMB Srijan Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar